

Details of the cases reported to Delhi Police with regard to the involvement of Delhi Traffic Police personnel in criminal activities in the National Capital Territory (NCT) of Delhi during 2009, 2010 and 2011 are given below:

Crime Head	Years		
	2009	2010	2011
Rape	-	01	01
Cheating	02	01	-
Dowry	01	01	02
Corruption	-	-	02
Murder	-	-	01
Miscellaneous	03	05	06

(c) and (d) No case of possession of assets disproportionate to his known source of income by any Delhi Traffic Police personnel has been reported during 2009, 2010 and 2011.

(e) Steps taken by the Delhi Police to check such cases in future are as follows:

1. Vigilance Unit of Delhi Police and Public Redressal of Grievances Cell (PRG Cell) of Traffic Unit regularly enquire into the complaints alleging corruption by Traffic Police officials. Disciplinary/criminal action is taken based on the enquiry findings.
2. To curb/check the corruption in Delhi Traffic Police, the personnel on duty are rotated on a periodic basis.

Public can lodge complaint against the erring traffic police personnel on 'Traffic Helpline'. Besides, complaints against erring traffic police personnel can also be lodged through Police Control Room, e-mail and social networking sites.

Cases of honour killings

2679. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise and gender-wise total number of persons killed, cases solved/under-investigation and the action taken against the accused, in the cases of honour killings during each of the last three years and the current year;

(b) the concrete measures initiated by the Union Government to curb the violation of women's rights by the so called honour killings;

(c) whether the Law Commission has also given some suggestions in this regard; and

(d) the time by when a comprehensive legislation to deal with honour killings is likely to be enacted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per information provided by National Crime Records Bureau (NCRB), data regarding honour killings is not maintained centrally by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children.

Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para XXX it has specifically advised the States/UTs to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some northern States, and other forms of Violence'.

Supreme Court has delivered several judgments condemning Khap Panchayats and Honour Killings. Ministry of Home Affairs has circulated these Judgments of Hon'ble Supreme Court to all the State Governments/UT Administrations for necessary and appropriate action. The judgements are:

- (i) Arumugam Servai *versus* State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April, 2011.
- (ii) Criminal Appeal No. 1117 of 2011 @ SLP (Crl)No. 1208 of 2011 dated 9th May, 2011 in the case of Bhagwan Dass Vs. State (NCT) of Delhi.

- (iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's case (supra).

(c) As per input provided by the Department of Legal Affairs, Law Commission of India is examining the matter relating to 'honour killing'. A consultation paper titled "Unlawful Interference of Caste Panchayats etc. with marriages in the name of Honour : A suggested Legislative Framework" (including a proposed Bill on the subject) has been prepared by Law Commission of India and has been uploaded on its website on January, 2012 and has also circulated to all concerned to elicit, views and suggestions.

- (d) No time-frame in this regard can be fixed in this regard.

Agreement to prevent cross-border firing in Jammu sector

2680. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the recent unprovoked firing in Jammu Sector, the BSF and Pakistani Rangers have now agreed to prevent future cross-border firing along the international border;

(b) if so, the details of agreements reached between BSF and Pakistani Rangers in this regard;

(c) whether DG of Pakistani Rangers visited New Delhi in the month of July, 2012 and DG of the BSF apprised him about the steps to prevent cross-border firing; and

(d) if so, to what extent Pakistani Rangers have agreed to resolve the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There has been no such agreement between Border Security Force (BSF) and Pakistan Rangers to prevent future cross-border firing along the International Border.

(c) and (d) Director General (DG) of Pakistan Rangers visited New Delhi in the month of July, 2012 during the Director Generals Level Meeting between BSF and Pakistan Rangers. DG, BSF apprised DG, Pakistan Rangers about a series of firing incidents from Pakistan side. Such indiscriminate and unprovoked firing from